## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH **AHMEDABAD**

IA 385 of 2017 CP No. 225/241/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2017

Name of the Company:

Abdul Nasir & Anr.

V/s.

Nafees Bakery Pvt. Ltd.

Section of the Companies Act:

Section 241 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS)

**DESIGNATION** 

REPRESENTATION

**SIGNATURE** 

1. Amite Descer Corepary Respondent Shrit-in pruebre we to

2. MONAAL DAVAWALA

ADVOCATE

PETITIONER Monad

ORDER

Learned Advocate Mr. Monaal Davawala present for Petitioner. Learned PCS Ms. Amita Desai present for Respondent.

Learned PCS Ms. Amita Desai filed Memorandum of Appearance for Respondent.

Heard arguments of both sides.

Considering the averments in the petition, petition is admitted.

Respondent shall file reply in IA 385/2017 within ten days serving a copy in advance to other side.

Respondent shall file reply in the main petition within two weeks serving a copy in advance to other side.

List the matter on 12.12.2017 for hearing on interim reliefs.

MANURAMA KUMARI MEMBER JUDICIAL

BIKKI KAVEENDKA BABU MEMBER JUDICIAL

Dated this the 27th day of November, 2017.